

Court-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No.364/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25 July, 2017, 10.30 A.M

Name of the Company	Vivid Colors Pvt Ltd -Versus- Jenson & Nicholson Pvt.Ltd.		
Under Section	7	IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ~~CHANDRA SEKHAR SAHA~~ Petitioner C Seha
ADVOCATE 24/7/17

1. SACHIN KUMAR Adv } Res
2. SURENDRA KUMAR Adv } Sachin Kumar
25-7-17

1. SHADNAK MITRA } Adv.
2. ARVIND GUPTA } for
Petitioner 24/7/17

25.07.2017 – C.P. (IB) No. 364 / KB / 2017 – Vivid Colors Ltd.-Versus-
Jenson & Nicholson Pvt. Ltd.

ORDER

Ld. Lawyer on behalf of the Financial Creditors as well as Corporate Debtors are present.

Heard both sides at length. The Ld. Lawyer appearing on behalf of the Corporate Debtor has fairly admitted liability of the Financial Creditors and had no objection if Interim Resolution Professional is appointed.

Order reserved.

sd.
(MANORAMA KUMARI)
MEMBER (J)